

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, TATPUR BENCH, TATPUR.  
CP 53/2002 (OA 260/2002) DATE OF ORDER : 3.1.2003

Kishan Lal son of shri Chhotu Ram aged about 38 years at present working on the post of Cook in the Office of Assistant Director, Sports authority of India, Training Centre, Indira Gandhi Stadium, Alwar.

....Applicant.

VERSUS

1. Shri K. Narsimha, Secretary, Sports Authority of India, Nehru Stadium, New Delhi.
2. Shri Suresh Hermilapi, Director, Netaji Subhash Western Centre (NEWC), Sports Authority of India, Sports Complex, Sector 15, Gandhi Nagar, Gujrat.
3. Shri R.S. Rathore, Assistant Director, Sports Authority of India, Training Centre, Indira Gandhi Stadium, Alwar.

....Respondents.

Mr. G.K. Sharma, counsel for the applicant.

CORAM

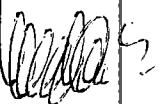
Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the order of the Tribunal dated 31.5.2002 passed in OA No. 260/2002.

2. During the course of arguments, it was submitted by the learned counsel for the applicant that although the respondents have not taken the applicant on duty but he is being paid pay & allowances. Since the applicant is being paid pay & allowances, we do not think there is any wilful disobedience of the order of the Tribunal. Accordingly, this Contempt Petition is dismissed at the admission stage itself.

  
(M.L. CHAUHAN)

MEMBER (J)

  
(H.O. GUPTA)

MEMBER (A)